

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No.64/2004 In
OA No.315/2003

New Delhi this the 3rd day of March, 2004 (1)

HON'BLE MR. KULDIP SINGH, MEMBER (J)
HON'BLE MR. S.A. SINGH, MEMBER (A)

A.K. Barua
G-125 Chittranjan Park, Review Applicant
New Delhi-110 019.

Versus

1. Union of India through Secretary
to the Government of India,
Department of Personnel & Training,
North Block, New Delhi-110 001.
2. Secretary,
Union Public Services Commission,
Shahjahan Road, Dholpur House,
New Delhi-110 003. Respondents

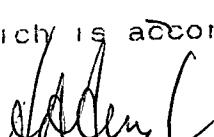
ORDER BY CIRCULATION

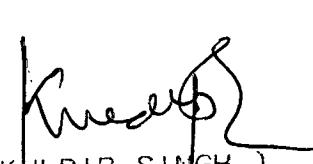
Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No.64 of 2004 has been filed by the applicant for review of the order passed in OA No.315 of 2003 on 30.12.2003.

2. By filing the present RA, the applicant wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review applicant was duly heard because the judgment was given orally as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(S.A. SINGH)
MEMBER (A)


(KULDIP SINGH)
MEMBER (J)

Rakesh